

From Tmt.R. Seethalakshmi, IAS., The District Collector, Chennai District, Chennai-01.	To The Government Pleader, National Green Tribunal (NZ), Chennai
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Rc.No.C2/NGT-48/2020 Dt: 17.02.2021

Sir,

Sub	NGT-Orders of National Green Tribunal issued in Original Application No.48 of 2020 (SZ)-Requested to submit the report to the NGT-Reg.
Ref	Orders of the National Green Tribunal (South Zone), Chennai in Original Application No.48/2020, dated - 19.01.2021

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I am to state that based on the item published in the Dinamalar, dated 26.02.2020 under the caption of "Sewage in Buckingham Canal; will action be taken against Lorries?" the NGT has Suo moto taken up the case in Original Application No.48/2020.

In this regard, the NGT(SZ) vide its order dt: 19-01-2021, para 10, has stated that *"the District Collector, Chennai District is also directed to look into the issue and submit an independent report regarding the action to be taken on the basis of the inspection report against the persons who were responsible for such mischief. The District Collector, is directed to coordinate the Police Department to bring the persons before law who are responsible on the basis of the newspaper report and take appropriate action against those persons who are responsible for the same and submit the report on or before 18-02-2021 through e-filing in the form of searchable PDF/OCR supportable PDF and not in the form of Image PDF along with necessary hardcopies to be produced as per Rules."*

In obedience to NGT order, the Revenue Divisional Officer, South Division and Tahsildar, Sholinganallur to conduct surprise raids along with Police Officials and also with line departments. Meanwhile the Officials of Metrowater, Pollution Control Board, Greater Chennai Corporation, have conducted joint raid on 16-02-2021 at around 7.30 am which was dumping sewer into Buckingham canal. Dumping was stopped by the Officials. Based on the written Complaint given by the Greater Chennai Corporation Officials, a lorry bearing registration Number TN 09 AY 6278, a case has been registered in J-11 Kannagi Nagar Police Station, as FIR.No.77/2021 under section 277 of

IPC 1860 against the owner of the Lorry. Regional Transport Officer, Sholinganallur, has also been addressed to cancel the license for this vehicle.

I have addressed the Commissioner of Police, Chennai to give suitable instructions to the jurisdictional police officials, also to instruct the highway patrol teams and beat police and to take stringent action against those who are dumping sewer into Buckingham Canal. Meanwhile, the Revenue Divisional Officer, South, herself, now affected with Covid 19 positive and is in hospital. On receipt of the same, I shall submit my further recommendations. Hence, for filing detailed report in this matter, further time of three weeks, may kindly be granted.

I shall closely monitor and involve all officials concerned in order to protect the environment in letter and spirit and ensure that no such illegal activities are made in future.

This fact may kindly be appraised before Hon'ble National Green Tribunal.

Yours faithfully,

*MM*  
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for Collector

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Copy to:  
The Commissioner of Police,  
Greater Chennai Police, Chennai

Copy to:  
The Revenue Divisional Officer  
South Division, Guindy, Chennai -32

Copy to: The Regional Transport Officer, Sholinganallur.

Copy to: The Metrowater Supply and Sewerage Board, Chennai-2.

Copy to: The Commissioner, Greater Chennai Corporation, Chennai-3.

Copy to: The Managing Director, Tamil Nadu Pollution Control Board, Chennai

Copy to: The Zonal Officer, Greater Chennai Corporation, Zone 15, Sholinganallur